

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

23

C.P.No.280/98
in O.A.No.2626/96

New Delhi, this the 15th day of February, 1999

HON'BLE MR.JUSTICE K.M.AGARWAL, CHAIRMAN
HON'BLE MR.N.SAHU, MEMBER(A)

Shri Jodha Singh

- PETITIONER

(By Advocate: Shri B.S.Mainee)

Versus

1. Shri S.P.Mehta, General Manager, Northern Railway, Baroda House, New Delhi.

2. Shri P.C.Sharma, Divisional Railway Manager, Northern Railway, Moradabad.

3. Shri Arun Kumar, Assistant Engineer, Northern Railway, Hapur

-RESPONDENTS

(By Advocate: Shri H.K.Gangwani)

O R D E R (ORAL)

BY AGARWAL, J. -

Heard the learned counsel for the parties.

2. The learned counsel for the respondents submitted that the respondents have complied with the order dated 4.9.97 passed in O.A.2626/96. It is also stated that the petitioner has been given employment.

3. Under the circumstances, we are of the view that this C.P. has become infructuous. Accordingly, it is hereby dismissed. Rule nisi, if any, shall stand discharged.

4. The learned counsel for the petitioner submitted that the order has been complied with after the expiry of the period of about 14 months and for this intervening period of 14 months, no order has been passed by the respondents. On going through the operative portion of the order, we find

Yours

that there was no such direction as to give the reasons or make orders for intervening period, if there was any delay in compliance with the directions. Under the circumstances, if so advised, the petitioner may file a separate OA.

5. Subject to observations aforesaid, the C.P. stands dismissed as directed earlier.

For

(K.M. AGARWAL)
CHAIRMAN

Anand Singh
(N. SAHU)
MEMBER(A)

/dinesh/